

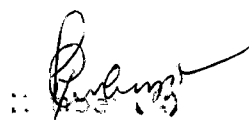


of the order.

3. The respondents instead of giving him appointment within a period of 2 months gave him appointment on daily wage basis as a driver on 9.11.92. According to the respondents he was working on daily wage basis even before the termination of his service. It may be so. It has been contended by the applicant that the respondents acted as a shield for the applicant and that is why he has not been given appointment, even when no charge of mis-conducts or incompetency was levelled against him. Other persons have been appointed and he has been excluded.

4. It is the case of selection. Other two persons were appointed but applicant was not appointed. It was stated that the post of driver are still existing. Article 22 provided to respondents for 2 months time for appointing the applicant. If, there was no charge of mis-conducts against him. If respondents should have immediately on expiry of 2 months time given the appointment to the applicant. The respondents are bound to decide the appointment of the applicant before the expiry of two months of the communication of the order passed in O.A. No. 29/91 and his case for regularisation from the date his junior was given appointment will also be maintained. We hope and trust that the things will be made in a fair manner and no excuse or otherwise will be taken for excluding the applicant from appointment. With these observations the application is disposed of.

No order as to costs.

  
Chairman



Vice-Chairman

17/11/92

Dated :

(S.S.)